

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

212. IA/544/2024 C.P. (IB)/65(MB)2020

**IN THE MATTER OF**

State Bank Of India ... Petitioner  
Vs  
Vindhyavasini Corporation Pvt Ltd ... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 22.03.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Rohan Agarwal (PH)

For the Respondent: Adv. Abdullah Qureshi (PH)

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**ORDER**

**IA 544 of 2024**- Ld. Counsel for the Applicant on instructions from Mr. Abhishek Singh Chauhan submits that within a period of 2 weeks, they shall make the entire payment qua land bearing No. 151/1/4. At this stage, we make it very clear that in case the Petitioner fails to make the payment, the Liquidator shall have the liberty to proceed further without seeking any order from the Hon'ble Court. Adjourned to **05.04.2024.**

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/